

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/IBC(DIS)/5/2024

PETITION NUMBER : IBA/579/2019

**NAME OF THE APPLICANT : Amier Hamsa Ali Abbas Rawther(Liq)
M/s Floram Shoes India P.Ltd**

NAME OF THE RESPONDENT(S) : --

**UNDER SECTION : Sec 54 of IBC, 2016 R/W Reg 45 of
IBBI (Liquidation Process) Regulations,
2016 R/W Rule 11 of NCLT Rules, 2016**

ORDER

Ld. Counsel Ms. Jayanthi K Shah for the Applicant.

Application is not clear in respect of all tabulations.

Following documents are also not available:

1. Newspaper copy showing the publication dated 13.02.2021 and 29.02.2024 in relation to liquidation and dissolution of the Corporate Debtor.
2. Valuation Report
3. Asset Sale Report
4. Audited payments and receipts till filing of this dissolution application
5. Detailed Distribution table
6. Bank account closure report
7. Details of pending litigations in respect of Corporate Debtor and status of Contempt Petition/13/2023.

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Applicant is directed to file clear copy of the application along with the above required documents by way of affidavit within 2 weeks.

List the Application for hearing on **29.05.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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